

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 24.10.2013

The meeting No.29/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 24.10.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri V.K. Kohli, Dy. Director	R.O., TC, Noida
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.29/AM-14 dated 24.10.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 29/84-ALC3/2013

MEETING DATE : 24.10.2013

Case No.:15/15/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:29/84-ALC3/2013 24.10.2013	Status: Approved
HQ File :01/84/050/00092/AM14/	RLA File :05/24/040/00085/AM14/	Lic.No/Date:0510357928 24.06.2013	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this			

case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/73/2013-14/Hosy., dated 23.10.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Skirts in 100% Polyester knit solid dyed fabric with Indian lining, GSM-40+/-10%, Style No. 746490/750688	33,875 Nos.	100% Polyester knit solid dyed fabric, GSM-40+/-10%	2.79 Sq. meter per piece
2.	Infant Skirts in 100% Polyester knit solid dyed fabric with Indian lining & Diaper, GSM-40+/-10%, Style No.586597	4632 Nos.	100% Polyester knit solid dyed fabric, GSM-40+/-10%	1.97 Sq. meter per piece
3.	Girls Skirts in 100% Polyester knit solid dyed fabric with Indian lining & Diaper (for size 2T), GSM-40+/-10%, Style No. 586597	18,528 Nos.	100% Polyester knit solid dyed fabric, GSM-40+/-10%	1.95 Sq. meter per piece
4.	Girls Skirts (Shell) in 100% Polyester printed knit fabric, GSM-40+/-10% and inner layer in 100% Polyester knit solid dyed fabric in indigenous lining, GSM-40+/-10%, Style No.923684	4336 Nos.	100% Polyester printed knit fabric, GSM-40+/-10%	0.65 Sq. meter per piece
			100% Polyester knit solid dyed fabric, GSM-40+/-10%	0.62 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	LTD.,	24.10.2013	Approved
HQ File :01/84/050/00135/AM14/	RLA File :02/24/040/00055/AM14/	Lic.No/Date:0210192142 23.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sketch and measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Industrial Garments: Men's Overall made of 100% Polyester Taffeta 180T with PVC coating fabric, GSM-270+/-10% & 100% Polyester Taffeta 210T fabric	4010 Nos.	Fabric: F18V: 100% Polyester Taffeta 180T fabric with PVC coating, GSM-270+/-10%, width-154 cms.	18,045 Sq. meter (@ 4.50 sq. meter per piece)
			Fabric:F21: 100% Polyester Taffeta 210T fabric, width-59"	14,436 Sq. meter (@ 3.60 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/21/84-ALC3/2013	Party Name: MAHARANI OF INDIA	Meet No/Date:29/84-ALC3/2013 24.10.2013	Status: Deferred
HQ File :01/84/050/00151/AM14/	RLA File :05/24/040/00130/AM14/	Lic.No/Date:0510360630	Defer Date:

3		23.07.2013	21.11.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee, after deliberations decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the details of the case. The case stands for re-listing on 21.11.2013.		

4	Case No.:1/25/84-ALC3/2013	Party Name: SCAP TECHNO FAB PVT.LTD.	Meet No/Date:29/84-ALC3/2013 24.10.2013	Status: Deferred
	HQ File :01/84/050/00179/AM14/	RLA File :52/24/040/00016/AM14/	Lic.No/Date:5210040053 02.08.2013	Defer Date: 21.11.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 21.11.2013.			

MANUAL AGENDA CASE

(5)

Case No.324	M/s Reliance Industries Ltd., Mumbai
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/122/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0310738079 dated 18.06.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Shri A.K. Agarwal, Addl. Industrial Adviser, Department of Chemicals & Petro-chemicals for their examination and comments. It was decided to defer the case for re-listing on 21.11.2013.

(6)

Case No.325	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,
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	Chennai
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/054/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0410146519 dated 27.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided shipping bill and invoice of the export product in support of their proposal. The CAD of the export product is not reflecting the style number of the export product. The Committee after deliberations decided to ask the applicant firm to provide the requisite information/details for consideration of the proposal. The case stands for re-listing on 21.11.2013.

(7)

Case No.326	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/134/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0410148092 dated 19.07.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the invoice of the export product in support of their proposal. The CAD of the export product is not reflecting the style number of the export product. The Committee after deliberations decided to ask the applicant firm to provide the requisite information/details for consideration of the proposal. The case stands for re-listing on 21.11.2013.

(8)

Case No.327	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/053/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410142831 dated 23.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the invoice of the export product in support of their proposal. The CAD of the export product is not reflecting the style number of the export product. The Committee after deliberations decided to ask the applicant firm to provide the requisite information/details for consideration of the proposal. The case stands for re-listing on 21.11.2013.

(9)

Case No.328	M/s Polynova Industries Ltd., Mumbai
NC 29/AM-14, dt. 24.10.2013	File No.01/84/171/052/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310144828 dated 01.07.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M. No. 7/221/2013-TSW, dated 21.10.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyurethane Synthetic Leather (PU Synthetic leather)	1 pcs.	PU Coagulate Base, width-1.45 Meter	0.60 Sq. meter per sq. meter of export product
			P U Resin (Solution)	0.07 Kg. per sq. meter of export product

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.329	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/136/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.3510038573 dated 15.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the quantity of chemicals has been approved by Norms Committee on the recommendations of the team visited the unit of the applicant firm. Therefore, the Committee did not find any justification to consider the case further and decided to maintain status quo in this case.

(11)

Case No.330	M/s Galaxy Elegant Fashions Pvt. Ltd., New Delhi
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/415/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0510342519 dated 04.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee, after deliberations has decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the details of the case. The case stands for re-listing on 21.11.2013.

(12)

Case No.331	M/s Galaxy Elegant Fashions Pvt. Ltd., New Delhi
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/416/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0510340389 dated 07.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee, after deliberations has decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the details of the case. The case stands for re-listing on 21.11.2013.

(13)

Case No.332	M/s SRF Ltd., Viralimalai, Tamil Nadu
NC 29/AM-14, dt. 24.10.2013	File No.01/84/162/339/AM-13/DES-V
Fixation of Standard Input Output Norms for export product Dipped Belting Fabrics (EP) Conveyor Duck/Synthetic Fabrics of Nylon 6/66 & Polyester 840 Denier and above – reg..	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the issue in this case needs examination in file. Accordingly, the Committee after deliberations decided that after the examination of the case in file, the case may be placed before Committee for taking a decision.

(14)

Case No.333	M/s Bharat Silks, Bangalore
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/076/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.0710095283 dated 09.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 21.11.2013.

(15)

Case No.334	M/s Chiripal Industries Ltd., Ahmedabad
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/448/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810118227 dated 06.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.11.2013.

(16)

Case No.335	M/s Chiripal Industries Ltd., Ahmedabad
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/281/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810115375 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 07.11.2013.

(17)

Case No.336	M/s Bharat Fashions & Apparels, Bangalore
NC 29/AM-14, dt. 24.10.2013	File No.01/84/50/021/AM-14/DES-V

Ratification of input output norms against Advance Authorization No.0710094612 dated 03.04.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 21.11.2013.
